

[Shri Bhupesh Gupta]

condemn the action of the British Government and denounce the steps taken by them. Only then, Sir, the Anglo-Saxon imperialism will understand something of it. Otherwise, it is nothing and nothing at all. For the last ten years we have been told of the same thing over and over again. Yes, I know that we cannot compel the British Government by ourselves. Surely, Sir, we can take such steps as would stimulate still further, inspire still further, the world opinion, would lead to the isolation of the present Heath Government and also the Tory policy of supporting such a regime as part and parcel of their existing programme in the face of opposition from all sections of mankind. These are the things to be done. I do not know, Sir, why our External Affairs Ministry has suddenly become such a vegetarian in this matter that they would not touch anything. (Interruptions) I do not know what has come of this Ministry. Where is the indignation? Where is the indication that the Ministry fully shares these sentiments, shares these sentiments in full measure? Where is it? Nothing of that kind! The same kind of insipid, meaningless, reply is given time and again, read out to us and, if I may say so, Sir, we do not want such replies. We want more indignation and let us take such steps. Let us take some economic action against the British Government as a protest of the Indian people, let us stop the remittances of their profits and so on to England, and let us take such an action, Sir.

SHRI ARJUN ARORA Sir, I want to ask one thing.

SHRI SURENDRA PAL SINGH Sir, we have been second to none in condemning the racist policies of the regime there or in South Africa or elsewhere for that matter. But the only point here is that the hon. Member has suggested certain steps which should be taken by the Government against the British Government.

We should not take any steps now only on the basis of hearsay. We should wait until we have full facts in our possession. And then alone the Government's stand can be known. But we have always been condemning their racial policies and we have made it clear that we are in favour of restoring

the rights of the African people in Rhodesia and everywhere. But we should await the full facts.

SHRI BHUPESH GUPTA Sir, on a point of Order. Sir, is it disputed that the Ian Smith's Government is recognized by the Heath Government? Is there any dispute about that? Throw up such letters, they mean nothing. You can study them, if you like, but throw them out. Foreign Policy loses much of its force and moral character if it is not implemented in time and in a manner as it should be. If you delay it, then the effect is lost.

MR DEPUTY CHAIRMAN Mr Arora

SHRI ARJUN ARORA May I know if the Government has got in touch with and is ascertaining the feelings of, the independent Governments of African people, and if the Government will take some steps to ensure that our friendship with the newly independent people of Africa is not impaired by what the British Government does and our commitment to the Commonwealth makes us to do?

SHRI SURENDRA PAL SINGH We have always been in touch with the African Governments on this issue, and also other newly independent countries. And we will consult all the African countries before we take any positive stand.

## PAPERS LAID ON THE TABLE

I. FORTY-SIXTH REPORT OF THE LAW COMMISSION OF INDIA ON THE CONSTITUTION (TWENTY-FIFTH AMENDMENT) BILL, 1971

II. THE HIGH COURT JUDGES TRAVELLING ALLOWANCE (AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE/ विधि और न्याय मंत्रालय मे राज्य मंत्री (SHRI NITIRAJ SINGH CHAUDHURY) Sir, I beg to lay on the Table—

(a) A copy of the Forty-sixth Report of the Law Commission of India on the Constitution (Twenty-fifth Amendment)

Bill, 1971 [Placed in Library. See No. LT-1148/71].

(b) A copy of the Ministry of Law and Justice (Department of Justice) Notification G S R No 1539, dated the 4th September, 1971 (in English and Hindi), publishing the High Court Judges Travelling Allowance (Amendment) Rules, 1971, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954 [Placed in Library See No LT-1075/71]

THE ADMISSION AS ADVOCATES (TRAINING AND EXAMINATION) (AMENDMENT) RULES, 1971

SHRI NITIRAJ SINGH CHAUDHURY : Sir, I beg to lay on the Table under sub-section (5) of section 49-A of the Advocates Act, 1961, a copy of the Ministry of Law and Justice (Department of Legal Affairs) Notification S O No 3598, dated the 25th September, 1971 (in English and Hindi), publishing the Admission as Advocates (Training and Examination) (Amendment) Rules, 1971 [Placed in Library See No. LT-1172/71]

THE MYSORE IRRIGATION (AMENDMENT) RULES, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER/ सचिव और विद्युत् मंत्रालय में उपमंत्री (SHRI BAIJNATH KUREEL) Sir, I beg to lay on the Table a copy of the Mysore Government Notification G S R No 268, dated the 17th August, 1971 (in English and Hindi), publishing the Mysore Irrigation (Amendment) Rules, 1971, under sub-section (4) of section 71 of the Mysore Irrigation Act, 1965 read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT-1174-71]

I. THE EXPORT OF INORGANIC CHEMICALS (INSPECTION) AMENDMENT RULES, 1971

II. THE EXPORT OF CORIANDER (INSPECTION) RULES, 1971

III. THE EXPORT OF FENNEL, FENUGREEK AND CELERY SEEDS (INSPECTION) RULES, 1971

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF

SHIPPING AND TRANSPORT/संसदीय कार्य विभाग तथा नौवहन और परिवहन मंत्रालय में राज्य मंत्री (SHRI OM MEHTA). Sir, on behalf of Shri A C George, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi), of the Ministry of Foreign Trade, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 —

(i) Notification S O No 2454-B, dated the 24th June, 1971, publishing the Export of Inorganic Chemicals (Inspection) Amendment Rules, 1971. [Placed in Library See No LT-1288/71]

(ii) Notification S O No 2908, dated the 5th August, 1971, publishing the Export of Coriander (Inspection) Rules, 1971. [Placed in Library See No LT-1080/71].

(iii) Notification S O No 3601-A, dated the 1st October, 1971, publishing the Export of Fennel, Fenugreek and Celery Seeds (Inspection) Rules, 1971. [Placed in Library. See No. LT-1081/71]

NOTIFICATIONS UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

SHRI OM MEHTA Sir, on behalf of Shri A C George, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi), of the Ministry of Foreign Trade, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 —

(i) Notification S O No 3251, dated the 30th August, 1971

(ii) Notification S O No 3406, dated the 13th September, 1971. [Placed in Library See No LT-1176/71 for (i) and (ii)]

I. THE COTTON TEXTILES (CONTROL) FOURTH AMENDMENT ORDER, 1971

II THE JUTE (LICENSING AND CONTROL) AMENDMENT ORDER, 1971

SHRI OM MEHTA Sir, on behalf of Shri A. C George, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Foreign Trade, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 —

(i) Notification S. O. No 3807, dated the 15th September, 1971, publishing the